

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1732  
ANSWERED ON:16.12.2013  
REGISTRATION OF TRADE UNIONS  
Das Gupta Shri Gurudas

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the complaints of delay in registration of Trade Unions in different parts of the country; and
- (b) if so, the measures being taken to ensure the trade union rights of the workers to form their trade unions in their respective work places?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The Trade Unions Act, 1926 is enforced by the State Governments/UT Authorities and registration of Trade Unions is done by the Registrar appointed by the respective State Governments/UTs. However, few complaints regarding delay in registration and demand for compulsory registration of Trade Unions within a period of 45 days have been brought to the notice of the Government by some central Trade Union Organisations. The matter has been examined and Government has issued an advisory dated 31st January, 2013 to all the State Governments/UT Authorities to stipulate definite timelines for disposal of applications for registration of Trade Unions in the respective State Regulations, either by incorporating appropriate amendments in the State Regulation or by issuing an Executive order to the State Registrars. The State Governments/UTs have been asked to comply with the directions.